

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

545/252/ND/2018

In the matter of :

Utiba Software (India) Pvt. Ltd & Ors.

....PETITIONER

SECTION

Under Section 252

Order delivered on 06.8.2018

Coram :

**R. Varadharajan,**

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Mr. Anil Kumar, Adocate

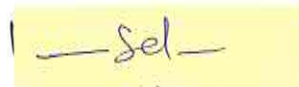
For the Respondent/Corporate Debtor :

For the Intervener :

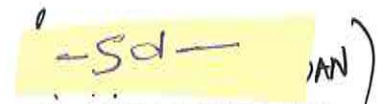
ORDER

Learned authorized representative for the Appellant is present. Ld. AROC for ROC is present and seeks some time to establish that in relation to the Company prior to striking off, due process has been duly followed. Final opportunity is given to the ROC to establish with documents that due process has been followed as contemplated under the provisions of 248 of the Companies Act, 2013 and ROC to produce the documents to this effect. For this purpose, finally 2 weeks time is granted.

Post the matter on 24.8.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit